pellets) with effect from 30.12.2011 and the export duty of chrome ore increased from Rs. 3000/- per tonne to 30% *advalorem* from the year 2012-13.

Exploration licences for off-shore mining

3040. SHRI N.K. SINGH: Will the Minister of MINES be pleased to state:

- (a) the details of comparative evaluation route followed in the allocation of exploration licences for mineral bearing off-shore blocks located in the Arabian Sea and Bay of Bengal in 2011;
- (b) whether the notification for call for bid applications contained any guidelines or evaluation criteria, and the *inter-se* weightage of these criteria;
 - (c) if so, the details thereof;
- (d) whether any of these criteria was altered or modified in any way after the bids were submitted by applicants; and
 - (e) if so, the details thereof and the reasons therefor?

THE MINISTER OF MINES (SHRI DINSHA J. PATEL): (a) to (e) Indian Bureau of Mines, *vide* Gazette Notification No. S.O. 1341(E), dated 07.06.2010, invited applications for grant of exploration licences in mineral bearing off-shore areas in Arabian Sea and Bay of Bengal. The said Gazette Notification, *inter-alia*, included broad evaluation criteria. However, weightage to each criteria was not indicated in the said notification. The guidelines for evaluation to be followed for scrutiny and allotment of exploration licences was published by the IBM in December, 2010 through their website is given in Statement (*See* below). Till date, no exploration licence has been executed as the matter is sub-judice in High Courts of Judicature of Bombay (Nagpur Bench), Andhra Pradesh (at Hyderabad) and Madras (at Chennai).

Statement

Revised guidelines for making selection of applicants for the grant of off-shore exploration licence

The mineral bearing Off-shore blocks available for grant of Exploration Licence have been notified by the Controller General as an Administering Authority, IBM on 07.06.2010. Following guidelines for evaluation of Exploration Licence Applications have been framed for processing of applications taking into consideration the provisions laid down under: (1) Section 12(1) to Section 12(3) of the Off-shore Areas Mineral (Development & Regulation) Act, 2002; (2) Rule 13 of the Off-shore Areas Mineral

Concession Rules, 2006; and (3) Notification dated 07.06.2010 published by the Controller General, IBM & Administering Authority.

Exploration Licence Application Evaluation Criteria (Summarised)

| Sl. | No. | Criteria Item- | wise ! | Points |
|------------|-----------------------|---|--------|--------|
| 1 | | Industry: | | |
| | | (a) Existing | 10 | |
| | | (b) Proposed | 05 | |
| 2 | 2. | Technical Capability | 30 | |
| 3 | | Exploration Work Proposed | 20 | |
| 4 | | Financial Resources | 25 | |
| 5 | i. | Data Submitted | 10 | |
| i. | | Total | 100 | |
| | Е | exploration Licence Application Evaluation Criteria (With Break | k Up) | v |
| Sl. No. | | Items | | Points |
| 1 | | 2 | | 3 |
| 1. | Ind | ustry Status: | | (15) |
| | (a) | Requires the mineral for use in an industry already owned by the applicant from the block applied for exploration. | | 10 |
| | (b) | Alternatively, Applicant has taken sufficient steps to set-up such industry. Proposed Plant with basis (depends on the results of exploration). | | 05 |
| 2. | Technical Capability: | | | (30) |
| | (a) | A brief statement of experience on off-shore exploration, if an | y. | 05 |
| | (b) | Competency of the technical personnel employed by the applicant for undertaking the exploration program. | | 05 |

04

>3

| Written Answers to | | [22 APRIL, 2013] | Unstarred Questions | 209 |
|--------------------|---|------------------|---------------------|------|
| 1 | 2 | | | 3 |
| 5. | Data Submitted along with the exploration work proposed and source, mode/proof of acquisition shall be ranked as follows: | | | (10) |
| | (i) Data purchased | * | | 08 |
| | (ii) From published | literature | | 02 |

Loss due to illegal mining in Himachal Pradesh

†3041. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of MINES be pleased to state:

- (a) whether it is a fact that since the year 2006, the Himachal Pradesh Government has suffered losses of Rs. 8.2 crore to 10 thousand crores due to illegal mining and around 8 districts of the State are facing the menace of mining mafias whom the State Government has failed to control;
- (b) if so, whether it is also a fact that the State Government has failed in charging the compound fee of Rs. 23.3 crore as well; and
- (c) if so, by when the licences of these mining mafias would be cancelled and the details of appropriate action taken in this regard?

THE MINISTER OF MINES (SHRI DINSHA J. PATEL): (a) As per information received from the Government of Himachal Pradesh, the Controller and Auditor General of India in its Audit Report (Civil), Himachal Pradesh for the year 2010-11 had observed loss of revenue to the tune of Rs. 8.02 crore on account of non-procuring of 'M' Forms from the Contractors engaged for carrying out various construction works for the Public Works Department (PWD), which is required for movement of minor minerals.

(b) and (c) The Government of Himachal Pradesh is issuing instructions from time to time to concerned Government Departments including PWD to ensure that the mineral for the construction of various works is procured from legal source by the contractors. Further, the PWD and other State Departments are deducting and depositing royalty for the mineral used by contractors from their bills directly to the account of the Department of Industries and taking action as per provisions of law against those indulging in illegal mining.